

(e) whether it is a fact that the Railway Board instructed South Eastern Railway to send all tenders for finalisation to the Railway Board; and

(f) what is the present position of tenders and how much more time is required by the S.E. Railway and Railway Board to finalise the award of contract in favour of most competitive tenderer?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : (a) Yes.

(b) and (c). Yes. This Ministry was examining certain matters having a bearing on the finalisation of the contract.

(d) After examining the case instructions were issued by the Ministry of Railways to finalise the award of the Goods Handling Contract keeping in view the extant rules on the subject, but on account of an interim injunction order passed by the Calcutta High Court on this case, the tenders could not be finalised. The period of validity was, however, extended by the tenderers from time to time on request by South Eastern Railway.

(e) No.

(f) An interim injunction order has been passed by the Calcutta High Court in this case. Further action in the matter would be taken after the vacation of the Court's injunction.

खाने के तेलों और मसालों में मिलावट के लिए सजा

1577. श्री अशोक गहलोत : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या यह सच है कि खाने के तेलों के लिए कोई मानक निर्धारित नहीं किया गया है और मिलावट करने वाले को सजा दी जा सके इसके लिए कानून में कोई व्यवस्था नहीं है;

(ख) क्या सरकार खाने के तेलों और मसालों जैसे खाद्य पदार्थों में मिलावट करने वाले व्यक्तियों को दण्ड देने

के लिए कानून बनाने के प्रश्न पर विचार कर रही है ;

(ग) यदि हां, तो इस प्रकार का कानून कब तक बना लिए जाने की सम्भावना है ; और

(घ) यदि नहीं, तो तत्संबंधी कारण क्या हैं ?

स्वास्थ्य तथा परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री निहार रंजन लास्कर) :

(क) जी नहीं । खाद्य तेलों की शुद्धता के मानक खाद्य अपमिश्रण निवारण 1955 के परिशिष्ट "ख" में निर्धारित किए गए हैं ।

(ख) खाद्य तेलों और मसालों जैसे खाद्य पदार्थों में मिलावट करने वाले व्यक्तियों को दण्ड देने के लिए खाद्य अपमिश्रण निवारण अधिनियम, 1954 (1954 का 37) पहले से ही बना हुआ है ।

(ग) और (घ). ये प्रश्न नहीं उठते ।

T.V. picture on Sanjay Gandhi shown at London

1578. AGHARYA BHAGWAN DEV: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government are aware that a T.V. film which presented a tarnished image of late Shri Sanjay Gandhi was shown by London Television a few days back;

(b) if so, whether the Government has lodged any protest with the British Government in this regard, because it has deeply hurt the feelings of Indian people;

(c) whether this film was produced in India with the permission of Government of India and whether the permission of Government of India was sought before taking it out to London; and

(d) the steps taken by the Government to stop the production of similar films in future?